

during the period from 19th November, 1965 to-date with their location and the names of the smugglers; and

(b) the steps taken against them so far?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) and (b). A statement showing the quantity and value of the gold seized by the Customs, Land Customs and Central Excise authorities from 19th November, 1965 to 31st January, 1966, as smuggled and the places where the seizures were made is annexed. The position of these cases as on 31-1-1966 is as follows:

Out of this, a total quantity of 563 grammes of gold valued approximately at Rs. 3017 has been confiscated. In regard to the remaining

quantities of gold seized, adjudication proceedings are still in progress at the end of which decisions will be taken either about their release or their confiscation. Personal penalties aggregating to Rs. 100 have been imposed in departmental adjudication, and 9 persons have been prosecuted. The names are:

1. Mulchand Senaji
2. Goverdhan N. Reddy
3. Coutinho Eliterio
4. John Santan D'Cunha
5. Santan Francis Antao
6. Bhaverlal Phulchand Modi
7. Billal Salem
8. Verghese George
9. Patchara Venkar Krishna-moorthy.

STATEMENT

(f) Quantity of gold seized, by the Customs, Central Excise & Land Customs authorities, all over India, during the period from 19-11-65 to 31-1-66.	6,83,110 gms.
(ii) Value of above seized gold at international rate (approximate)	Rs. 36,60,103
(iii) Names of important locations where seizures were made.	Bombay, Alibag, Calcutta, Rangpo, Krishanagar, Trichy, Madurai, Sattankulam, Pettai, Tirunelveli, Aamanianagar, Servaikuntam, Kallurchandai, Tondi, Madras, Moolakadai, Vellore, Perumpulipakkam, Marwar, Auswa, Jaipur, Beawar, Ajmer, Delhi, Goa, Daman, Ahmedabad, Vizianagaram, Guntakal, Hyderabad, Warangal, Kurnool, Vijayawada, Hunnabad, Poona, Kalyan, Satara, Manmad, Nagpur, Ratlam, Khandwa, Jhansi, Farrukhabad, Allahabad and Varanasi.

West Bengal Plan for 1966-67

392. Shri Tridib Kumar Chaudhuri: Will the Minister of Planning be pleased to state:

(a) whether the Central Government have received a memorandum from the State Government of West Bengal setting forth the detailed reasons why the latter wants to go ahead 2435 (a) LS-6.

with its 1966-67 Plan of Rs. 67.50 crores despite the Central Government's proposal for a cut in the volume of assistance to be given to West Bengal by 10 per cent as originally envisaged; and

(b) if so, the decision taken thereon?

The Minister of Planning (Shri Asoka Mehta): (a) and (b). No

memorandum has been received from the State Government of West Bengal. The Planning Commission, however, had detailed discussions with State Government about their proposed Plan for 1966-67. There has been no cut in the Central Assistance provided for West Bengal. The figure finally decided upon remains the same as indicated to the State earlier.

In case the Government of West Bengal want to have the next year's Plan larger than the one indicated by the Planning Commission, the State Government will have to find the additional resources needed on their own. The Chief Minister of West Bengal wrote to the Deputy Chairman, Planning Commission on 31st December, 1965 requesting for an additional Central Assistance of Rs. 10 crores for 1966-67 Annual Plan. The resources available for Central Assistance to States in 1966-67 having already been fully allotted to different States, it was not found possible to comply with the request of the Chief Minister.

मेडिकल कालेजों में स्थानों का रक्षण

393. श्री लहटन चौधरी :
 श्री कपूर सिंह :
 श्री प० ह० भील :
 श्री नरसिंहा रेड्डी :
 श्री रामपुरे :

क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार का विचार मेडिकल कालेजों में जाति और सामु-

दाय के आधार पर स्थानों के रक्षण की प्रणाली को समाप्त करने का है ;

(ख) यदि हाँ, तो इस बारे में क्या निर्णय किया गया है ; और

(ग) इस पर राज्य सरकारों की क्या प्रतिक्रिया है ?

स्वास्थ्य तथा परिवार नियोजन मंत्री (श्री० सुशीला नायर) : अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के उम्मीदवारों के लिये भारत भर में स्थान आरक्षित किये जाते हैं । इस प्रकार के आरक्षण को समाप्त करने का कोई विचार नहीं है । कुछ राज्यों में पिछड़े वर्गों तथा कुछ सामुदायों और प्रदेशों के लिये भी आरक्षण किया जाता है । भारत सरकार है राज्य सरकारों को यह मलाह देती आ रही है कि वे मेडिकल कालेजों में दाखिला योग्यता के आधार पर ही करें ।

(ख) और (ग). ये प्रश्न नहीं उठते ।

गाजीपुर अफीम कारखाना

394. श्री सरजू पाण्डेय : क्या वित्त मंत्री गाजीपुर अफीम कारखाने के लेबोरेटरी अटैन्डेन्टों से प्राप्त अभ्यावेदनों के बारे में 26 अगस्त, 1965 के अतारांकित प्रश्न संख्या 787 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने इस मामले में अन्तिम निर्णय कर लिया है ; और

(ख) यदि हाँ, तो उसका व्यौरा क्या है ?